

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-117 OF 2020

Bharat Fotu Naik and others. Petitioners.

Versus

State of Goa and others. Respondents.

Mr. S.D. Lotlikar, Senior Advocate with Mr. J Karn, Advocate for the Petitioners.

Mr. D. J. Pangam, Advocate General with Ms. Maria Correia, Additional Govt. Advocate for the State.

Mr. Arjun Naik, Advocate for Respondent No.8.

**Coram : M.S. Sonak &
Smt. M.S. Jawalkar, JJ.**

Date : 17th August, 2020.

P.C. :-

The Mamlatdar in this case was required to file an affidavit. The learned Advocate General submits that necessary inspection has taken place. But some time may be granted to file the affidavit. He says that the affidavit will be positively filed by end of this week.

2. Accordingly, we direct that the affidavit should be filed by end of this week latest and copy of the same to be furnished to the learned Counsel appearing for the Petitioner by email.

3. If, any other Respondents wish to file affidavits, they are at liberty to do so by end of this week. Copies of such affidavits to also

be furnished to the learned Counsel for the Petitioner.

4. S.O. to 24th August, 2020.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.